

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO. 63/96
in
O.A. NO. 56/90

Hon'ble Shri A.V. Haridasan, Vice-Chairman(J)
Hon'ble Shri R.K. Aahooja, Member(A)

New Delhi, this 18th day of March, 1996

Shri Nafe Singh
s/o Shri Mangli
Cabinman
C/o G.F.O. (Diesel)
Northern Railway
NEW DELHI.

... Petitioner

(By Shri B.L. Madhok, proxy of Shri B.S. Mainee, Adv.)

Versus

Shri I.P.S. Anand
Div. Rly. Manager
Northern Railway
D. R. M. Office
State Entry Road
NEW DELHI.

... Respondent

O R D E R (Oral)

Hon'ble Shri A.V. Haridasan, Vice-Chairman(J)

This Contempt Petition arises out of the Order in OA No. 56/90. The penalty of reduction in rank imposed on the Petitioner was set-aside vide the order dated 21.3.1995. The Petitioner has moved this Petition for taking action against the respondents on the ground that they have in spite of the judgment ^{W.F.} restored his seniority and ~~not~~ given him the arrears of pay and allowances. As the penalty of reduction has been set-aside the respondents are bound to treat that such a reduction has never taken place. Any how it does not appear that there is any wilful default. The Petitioner may represent to the competent authority for the consequential benefits like restoration of seniority and arrears of pay and allowances. If the respondents fail to do so, it is open for him to seek appropriate relief.

The Contempt Petition is therefore, dismissed.


(R.K. Aahooja)
MEMBER(A)


(A.V. HARIDASAN)
VICE-CHAIRMAN(J)

/RAO/